

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 53481 of 2014

[Arising out of Order-in-Appeal No. 126/SVS/PKL/2014 dated 13.03.2014 passed by the Commissioner (Appeals) Central Excise, Delhi-III, Gurgaon]

Arora Road Carriers

C 403, GH 1, Sector 23,
Panchkula,
Haryana

.....Appellant

VERSUS

Commissioner of Service Tax, Panchkula

SCO 407-408, Sector 8,
Panchkula,
Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: Ms. Shreya Khunteta, Advocate

Present for the Respondent: Sh. Aneesh Dewan, Authorized Representative

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60397/2024

DATE OF HEARING: 01.07.2024

DATE OF DECISION: 01.07.2024

PER : S. S. GARG

The learned AR for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues, which has been placed on record. In view of

the Discharge Certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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